

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 92/MP/2018 and IA No. 15/2018

- Subject : Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking a direction to Respondent No. 1 to pay a sum of Rs.112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long-term Access granted to the Petitioner, due to delay in implementation of the Transmission System falling in the scope of Respondent No.1's obligations, along with interest on the same till the date of payment of the amount by Respondent No.1 to the Petitioner.
- Petitioner : Shiga Energy Private Limited (SEPL)
- Respondents : Power Grid Corporation of India Limited (PGCIL) and Anr.
- Date of Hearing : 17.10.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Parties Present : Shri Vineet Tayal, Advocate, SEPL
Shri Vijay kumar Paila, SEPL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Swati Verma, PGCIL
Shri Raghvendra Kumar, Advocate, Govt. of Sikkim

Record of Proceedings

Learned counsel for the Respondent 2, Govt. of Sikkim requested for time to file reply to the Petition. Request was allowed by the Commission.

2. Learned counsel for the Petitioner sought time to file rejoinders to the replies.
3. The Commission directed the Respondent 2, Govt. of Sikkim to file reply to the Petition by 11.11.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 19.11.2019. The Commission directed that due date of filing reply and/or rejoinder should be strictly complied with.
4. The Petition and IA shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Law)**

